

**(2018) 08 CHH CK 0318**

**Chhattisgarh High Court**

**Case No:** CONT No. 888 Of 2018

Suresh Kumar Sharma

APPELLANT

Vs

Ravi Shankar Sharma

RESPONDENT

**Date of Decision:** Aug. 27, 2018

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Abhijeet Sarkar

**Final Decision:** Disposed Of

### **Judgement**

Sanjay K. Agrawal, J

Heard.

1. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 27.09.2017 passed in WP(C) No.

5383 of 2008.

2. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor in the writ

petition No. WP(C) No. 5383 of 2008 to ensure compliance of this Court's order dated 27.09.2017.

3. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in

turn, the respondent in the writ petition shall ensure the compliance of this Court's order dated 27.09.2017 in its letter and spirit expeditiously.

4. With the aforesaid direction, the contempt case stands finally disposed of.